

O. A. 253/90

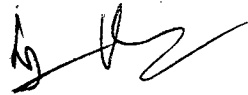
NVIC AND

Mr. P. Sivan Pillai for applicant-
T. A. Rajan for respondents

Heard. The application is admitted.

Respondents to file reply within
5 weeks with copy to the applicant who
may file rejoinder if any within 2 weeks
thereafter with copy to Respondents. List
before DR for completion of pleadings
on 25.5.90.

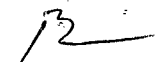
The applicant prays for the
interim relief. In view of the averments
in the application this interim relief
cannot be granted.



30/3/90


TWZ

Both sides are represented through counsel.
Time till 21.6.90 granted to file reply, if any,
as prayed for.


21.5.90

TWZ

Both sides ^{are} represented through counsel. Time till
24.7.90 granted to file reply, as prayed for.


21.6.90.

TWZ

The applicant is represented through counsel.
None appears for the respondents. Time till 27.8.90
granted to file reply, if any, as a last chance.


24.7.90.

30.3.90

(22)

for 25/5
CNF

for 21/6
CNF

for 24/7
CNF

for 27/8
CNF

TWZ

Both sides are represented through counsel. Time till 12.10.90 granted to file reply, if any, as a last chance, as prayed for. No further adjournment will be granted for the purpose.

27.8.90.

TWZ

Both sides are represented through counsel. Time till 12.11.90 granted to file reply as a last chance, as prayed for. No further adjournment will be granted under any circumstances.

12.10.90.

TWZ

None appears for the applicant. Respondents are represented through counsel. Reply has already been filed. Time till 11.12.90 granted to file rejoinder, if any, as a last chance.

12.11.90

TWZ

None appears for both sides. Rejoinder has not been filed so far in spite of the time granted for the purpose. Hence, posted for hearing before the court on 17.1.91.

11.12.90.

AVK & ND

Mr. P. Sivan Pillai for applicant
Ms. Lally for respondents by proxy.

At the request of the counsel for the applicant list this case on 28.1.91 along with on OA 209/90. Rejoinder if any may be filed before that date.

17/1/91

for 12/11

for 12.11.90

Counter filed for respondents on 1-11-90

for 11/12

Rejoinder not filed

(4)

17/1/91

28.1.91
(23)

SPM & A/H

Mr. P. Sivan Pillai for applicant
Mr. M. C. Cherman for respondents

pleadings are complete.
List for final hearing on 14.2.91

At 28.1.91
Rejoinder filed
on 28/1/91
14-2-91
(3)

by S. H.
28.1.91

ON VIK & NO

Mr. P. Sivan Pillai for applicant
Mr. M. C. Cherman for respondents by power

It is submitted that the respondents have adopted in this application the counter affidavit they have filed in O.A. 215/90 which has been listed for hearing separately in the other court. Hence, let this case be called on 26.3.91 for final hearing.

by 12
14/2/91

12/14/2/91

SPM & A/H

26.3.1991
(31)

Mr. Sivan Pillai - for applicant
Mr. TA Rajan - for the respondents

At the request of the learned counsel for the parties, list for final hearing on 19.4.1991.

by S. H.
26.3.1991

(9.4.91)

- 4 -

SPM & AVH

Mr. Sivan Pillai
Mr. McCherian

Heard in part

Adjourned to 23.4.91 (AN)
and 25.4.91 (AN)

37 Jeth
11.4.91

23 $\frac{4}{91}$

SPM & AVH

Heard in part. Adjourned to

25.4.91 (AN)

23 $\frac{4}{91}$
Jeth

25.4.1991

SPM & AVH

Mr. P. Sivan Pillai - for applicants

Mr. M. C. Cherian, for respondents.

Oral arguments concluded. The learned copounsel for the applicant wishes to give written arguments with a copy to the learned counsel for the respondents by 29.4.1991. He may do so. The learned counsel for the respondents may file written arguments on his side by 3.5.91.

List for completion of written arguments on 3.5.1991.

25.4.1991.

SPM & AVH

3.5.1991

Mr.Sivan Pillai - for applicants
Mr.M.C.Churian - for respondents

Heard the learned counsel for the parties in MP Dy.No.3784/91. In view of what has been stated in the MP, we direct that the case be listed for oral arguments on 11.6.1991.

Adj'd to 20-6-91
Vide order dt
10/6/91



3.5.1991

SPM & AVH

Mr.Sivan Pillai - for applnt.
Mr.MC Churian - for res.

At the request, list for further direction on 21.6.1991.

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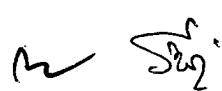
20.6.1991

SPM & AVH

Mr.Sivan Pillai - for applnt.
Mr.MC Churian - for res.

Adjourned to 17.7.91 for further hearing

h



21.6.91

SPM&AVH

17.7.91 Mr.Sivan Pillai-for applicant.
Mr.MC Churian with Mr.Warrier Sr.counsel

The learned counsel for the respondents has filed M.P. praying that O.A.484/90 ,908/90,910/90 and 916/90 should also be heard along with this case. It has also been prayed that the C.A. filed in O.A.484/90 should be adopted as supplementary C.A. in this case also. In the interest of justice we allow the M.P. and prayer made therein and direct asfollows:

- (a) CA filed in O.A.484/90 be adopted in this case also.
- (b) the learned counsel for the applicant who has received a copy of the C.A. is directed to file rejoinder if any within two weeks with a copy to the learned counsel for the respondents.
- (c) List this case for final hearing along with the aforesaid

PTo

-6-

CA 253/50

few cases on 3-9-91 & part heard.
As for this adjournment will be given.

[Signature]

17-7-91

29-7-91
(28)

SPM & AVH

Mr. Rajendran Nair
Mr. Madhusoodhanan

At the request of the learned counsel for the applicant, list for final hearing on 10.9.91

[Signature]

29-7-91

11.9.91 Mr. Sivan Pillai, Mr. TRG Warriar, Mr. Cherian & Mrs. Dandapani

Adjourned by
Notice 11/9

Heard in part. List for further arguments on 12.9.91.

11.9.91

12.9.91 Mr. Sivan Pillai, Mr. TRG Warriar, Mr. MC Cherian & Mrs. Dandapani

Heard in part. List for further arguments on 13.9.1991.

12.9.91

13.9.1991 Mr. Sivan Pillai for applicant

Mr. TRG Warriar with Mrs. Dandapani and Mr. Cherian.

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any, within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

13.9.1991

7 Connected cases

21 NOS

11.9.91 Mr.Sivan Pillai, Mr.TRG Warrior, Mr.Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 12.9.91.

11.9.91

12.9.91 Mr.Sivan Pillai, Mr.TRG Warrior, Mr.MC Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 13.9.1991.

13.9.1991

Mr.Sivan Pillai for applicant

Mr.TRG Warrior with Mrs.Dandapani and Mr.Cherian.

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any, within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

For information and to be
up for C.A & Reply.

to (J-II)

13.9.1991

13/9/91

10.1.92

3 pm + DVH

Orders pronounced in open court.

FO issued
a.c. in CA 25/91
FILE CLOSED

10.1.92